only Orissa but also West Bengal, Bihar, U.P., Rajasthan, Andhra Pradesh, Karnataka and Tamilnadu. The expert knowledge on crocodile breeding is not available in many countries and in our own country the species is greatly being reduced. Therefore we are very much concerned about it. Now, we have brought it under the protection of Wild Life Act. Its export is banned

श्री राजदेव सिंह : अध्यक्ष महोदय, मध्य प्रदेश जो बेतवा नदी है वह हमीरपुर जिले से होते हुए यमुना में गिरती है। हमीरपुर जिले में एक गाव हैं जिसका नाम मगरौट हैं वहां पचासों मगर घड़ियाल देखे जा सकते हैं। क्या बेतवा नदी का भी सर्वे किया गया हैं या नहीं ?

SHRI ANNASAHEB P. SHINDE: We shall go into that.

SHRI M. RAM GOPAL REDDY: Mr Speaker, Sir, I would like to know from the Minister whether he is concerned about the breeding of crocodile or he is concerned about crocodile tears.

SHRI P. GANGADEB: Sir, since F.A.O expert has very strongly recommended the scheme of establishing the crocodile farm specially in Orissa and that not only will it be a highly commercial project for Orissa but also a shot in the arms for India's foreign exchange earning and also when Orissa State has already accepted this scheme and has sent it to the High Command for their approval, may I know what is the decision of the Government in the matter and their understanding with the U.N.D.P. and the F.A.O. to expedite quick implementation of the scheme both financially and through technical expertise?

SHRI ANNASAHEB P. SHINDE: My Ministry has released necessary amounts for Orissa scheme and necessary trained people are made available there

Fall in Sugarcane Production

+

8. SHRI K. M MADHUKAR:
SHRI C. JANARDHANAN:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is estimated that the total sugarcane production will go down by at least 5 million tonnes;

(b) if so, the reasons therefor; and

(c) measures proposed to meet the situation?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P. SHINDE): (a) to (c). Final estimates of sugarcane production for 1975-76 are not yet due from State Governments However, according to the second estimate which gives preliminary estimates of area under the crop, an increase of 4 2 per cent is indicated in the area under sugarcane.

श्री कमला मिश्र 'मधुकर' : अध्यक्ष जी, देश में गन्ना उत्पादकों की स्थिति बहुत बुरी हो चली है. खास कर सरकार की जो नीति चीनी मिल मालिकों को खुश करने की है उसके कारण। इस लिए मैं जानना चाहता हूं कि इस देश में जो गन्ना उत्पादक हैं, खास कर बिहार और उत्तर प्रदेश में, जिन को गन्ना उत्पादन मे कोई उत्साह नही रह गया है, उन को चीनी मिल-मालिकों पर जो बकाया है, उसका भुगतान करने के लिए सरकार ने कोई कदम नही उठाया है। तो क्या सरकार कोई ऐसा कदम उठाने जा रही है जिस से वह भुगतान गन्ना उत्पादकों को जल्दी प्राप्त हो सके। साथ ही गन्ना उत्पादकों को उत्साहित

करने के लिए क्या सरकार ने कोई योजनायें बनाई हैं जिससे उनको उत्साह मिले और गन्ना उत्पादन में कमी आने की जो सम्भावना पैदा हो गई है वह समाप्त हो सके।

SHRI ANNASAHEB P. SHINDE: This question is about sugar-cane production. The first part of the question concerns the Agriculture Department and the other part of the hon. Member's question relates to Department of Sugar and Vanaspati. As far as the production is concerned, we have a scheme for encouraging per hectares productivity round about the sugar factory areas, that is, about 2000 hectares each in North India and about 1000 hectares in South India.

श्री कमला मिश्र 'मधुकर' : मैं जानना चाहता हूं – अखिल भारतीय किसान सभा का कोई डैलीगेशन कृषि मंत्री जी से मिला था कि गन्ना उत्पादकों को उत्साह मिल सके तथा गन्ने का उत्पादन बढ़ाया जा सके, इस सम्बन्ध में उन्होंने कुछ सुझाव दिये थे ? इस सम्बन्ध में आप की क्या जानकारी है तथा उस के लिए कौन से कदम उठाये गये हैं ?

SHRI ANNASAHEB P. SHINDE: A separate question may be put by the hon. Member.

श्री सरजू पांडे : अध्यक्ष जी, इस प्रश्न में पूछा गया है – क्या यह बात सही है कि गन्ने का उत्पादन कम हो रहा है और इसमें कहा गया है कि पचास लाख टन की कमी हो गई है – तो क्या मंत्री महोदय बतायेंगे कि चूंकि गन्ने की कीमत काश्तकारों को ठीक नहीं मिल रही है, इस कारण काश्तकारों ने गन्ना बोना कम कर दिया है ? यदि हां, तो इसके लिए कौन सी कार्यवाही हो रही है, क्योंकि देश के अलग-अलग हिस्सों में अलग अलग दाम हैं ;

साउथ इण्डिया में 8 रुपये कीमत है, और जगहों पर 11 रुपये और कहीं 12 रुपये हैं, जिस के कारण काश्तकारों में हतोत्साह पैदा हो रहा है और वे गन्ने की खेती करना बन्द कर रहे हैं।

SHRI ANNASAHEB P. SHINDE: It is not true that sugarcane production is going down. In fact, the area has gone up and productivity is also progressively going up. So, there is no fear that the total overall production would fall down. The Government of India's effort is to see that farmers get remunerative prices. That is why sugarcane production is getting the necessary encouragement.

SHRI D. K. PANDA: Is it not a fact that sugarcane production has gone down as compared to last year because the area under sugarcane cultivation has gone down? Has the government assessed in each State to what extent the area has fallen down?

MR. SPEAKER: The Minister said the area has not fallen down.

श्री रामावतार शास्त्री : अध्यक्ष जी, देश के तमाम चीनी कारखानों के पास ईख उपजाने के लिए अपने फ़ार्म भी हैं जिसका एकरेज लाखों एकड़ में है। मैं जानना चाहता हूं क्या सरकार को इस बात की जानकारी है कि बहुत सारे कारखानों की जमीनें परती पड़ी हुई हैं, उनमें ईख का उत्पादन नहीं होता है। यदि यह जानकारी आपको है तो उस जमीन पर गन्ने का उत्पादन हो इस सिलसिले में आपने क्या कार्यवाही की है ?

SHRI ANNASAHEB P. SHINDE: Under the new national guidelines about the land ceiling law, no sugar factory is allowed to hold land beyond 100 acres and that too for experimental and research purposes. Any land in excess of that will be taken over by the State Government. No exemption has been provided by any State Government for sugarcane.

श्री नरसिंह नारायण पांडे : जैसा कि उत्तर में कहा गया है कि चार परसेन्ट की इंक्रीज एकरेज में हुई है, मैं जानना चाहता हूं क्या मन्त्री जी इस बात को भी बतायेंगे, क्या उनके पास कोई एस्टीमेट है कि अगर एरिया में इन्क्रीज हुई है तो शुगर प्रोडक्शन में भी इन्क्रीज होगी या इस वर्ष डिक्रीज होगी ?

दूसरी बात यह है कि क्या केन डेवलपमेन्ट के सम्बन्ध में नार्दर्न इण्डिया में यू० पी० और बिहार में जहां पर केन डेवलपमेंट की एक्टिविटीज शुरू हो गई हैं कोई ध्यान नहीं दिया गया है इस लिए क्या आप कोई स्कीम बनाने जा रहे हैं जिससे केन डेवलपमेंट एक्टिविटीज को एक प्रोजेक्ट की तरह से लेकर डेवलप किया जाए जिससे परिणाम-स्वरूप एरिया, ईल्ड और प्रोडक्शन में बढ़ोतरी हो सके ?

SHRI ANNASAHEB P SHINDE This year the rainfall situation was very satisfactory all over the country and availability of fertilisers also did not present any difficulty So, we anticipate that production of sugarcane will be marginally more than last year and not less. My ministry has been urging the State Governments that they should concentrate their efforts on sugarcane development activities. There is also a centrally sponsored scheme. Round about each sugar factory about 5000 acres have to be taken up in north India for special development and we propose to increase the per hectare production.

Implementation of Land Ceiling Laws

*9 SHRI VASANT SATHE: Will the Minister of AGICULTURE AND IRRIGATION be pleased to state:

(a) whether the Agriculture Ministry have in their latest review observed tardy progress in the implementation of revised land ceiling laws by the State Governments;

(b) if so, main factors impeding the implementation of land reforms in various States; and

(c) steps and action proposed to accelerate the implementation of land reforms?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNASAHEB P SHINDE): (a) to (c) A Statement is laid on the table of the Sabha.

Statement

The latest review of the progress in the implementation of the revised land ceiling laws by the States shows that implementation has picked up pace in the past several months. The statement giving the relevant details is laid on the Table of the House. [*Placed in Library. See* No LT-10369/76].

The main factors explaining why implementation has not been speedier are as follows:—

Judicial intervention, particularly in exercise of the writ jurisdiction of the High Courts has led to the grant of ad-interim injunction against implementation of the ceiling laws in many cases. In some of the States specific provisions of the ceiling laws have been struck down by the High Courts